

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. C.P.(CAA)/77(MB)2024 In C.A.(CAA)/96(MB)2023

IN THE MATTER OF

SBS INVESTMENT PRIVATE LIMITED ... Petitioner

Section 230-232 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: CS Ankita Chaurasia (PH)

For the Respondent: None Present

ORDER

C.P.(CAA)/77(MB)2024 – Heard, CA is admitted. Returnable on **03.07.2024**.

The petitioner shall get the notice published at least 10 days before the next date of hearing in two newspapers i.e. “Navshakti” in Marathi language and “Business Standard” in English language. In the meanwhile, the ROC, RD and OL are directed to file their respective reports.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/